

पंजाब में राज्य राज्यों से आए श्रमिक

* 135. श्री जय राम बर्मा :

श्री के० प्रधानी :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि पूर्वी राज्यों से पंजाब में आने वाले श्रमिकों को जमींदारों द्वारा पुलिस की सहायता से जबरदस्ती पकड़ लिया जाता है और उन्हें उन जमींदारों के खेतों में बन्धक मजदूरों की तरह काम करने के लिए ले जाया जाता है; और

(ख) यदि हां, तो इसे समाप्त करने के लिए सरकार द्वारा की जाने वाली कार्यवाही क्या है ?

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) पंजाब सरकार ने, जो अन्तर राज्य प्रवासी श्रमिक (रोजगार का विनियमन और सेवा शर्तों) अधिनियम के अधीन कृषि प्रतिष्ठानों के सम्बन्ध में सबन्धित सरकार है, सूचित किया है कि ऐसा कोई उदाहरण उनके ध्यान में नहीं आया है ।

(ख) प्रश्न नहीं उठता ।

Air Space Violation by Chinese

*136. SHRI S. B. SIDNAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Chinese Air Force planes had committed two air space violations during October this year in the border areas of Ladakh in Chushul area and over the Nubra Valley;

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). There have been violations of Indian air space by Chinese survey aircraft during October-November 1980 in Ladakh sector. It will not be desirable to disclose details.

(c) The Chinese Government had informed us earlier of their intention to carry out aerial surveys of territories on their side of the India-China border. While stating that strict precautions would be taken to see that the aircraft stayed within Chinese air space, they had mentioned that if for technical reasons beyond their control some aircraft strayed into Indian air space, the Government of India may show understanding. Government of India have brought violations of Indian air space to the notice of the Chinese Government and have asked them to ensure that the survey takes place in terms of their assurances to us. The Chinese Government have acknowledged that there have been some air space violations and have again assured us that strict instructions have been issued to their personnel to ensure that the aerial survey is conducted in terms of their assurances.

Palekar Tribunal Award

*137. SHRI N. K. SHEJWALKER:

DR. VASANT KUMAR PANDIT:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Ministry had taken initiative to convene meetings of the employers and employees to seek their views on the final recommendations of the Palekar Tribunal Award and if so, the outcome of the talks;

(b) the names of the State Governments who have sent their recommendations in regard to the Tribunal's proposals;

(c) whether Government have taken any final decision for implementations of the Palekar Tribunal award; and